

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 09/81

SCHEDULED TO BE HELD ON 30.07.2014.

The Meeting No. 9/81 of Norms Committee-II for the year 2014-15 scheduled on 30.07.2014, was actually held on 24.09.2014 at 03:30 PM under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. DO	DHI
3.	Shri K.S. Sodhi, Assistant Director	MSME
4.	Shri S.K. Bhatnagar, Deputy I.A.	MOS
5	Shri K.C. Raju, Deputy DGFT	DGFT
6	Shri Haradhan Das, FTDO	DGFT

Case No.: 13/16/81-ALC2/2011	Party Name: K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date: 0710079473 30.05.2011	Defer Date: 12.11.2014
Decision: NC noted that DIT has issued a deficiency letter to the firm vide letter No.17 (13)/2014-IPHW dated 21.07.2014. Therefore, NC decided to send a reminder to firm to expedite reply.			
1 The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information: - (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.			

Case No.: 11/5/81-ALC2/2012	Party Name: PRECISION ELECTRONICS LTD.	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date: 0510323036 24.04.2012	Defer Date: 12.11.2014
2 Decision: NC noted that DIT has issued a deficiency letter to the firm vide letter No.17 (73)/2014-IPHW dated 09.06.2014. Therefore, NC decided to send a reminder to firm to depute your technical representative for a discussion along with the samples to provide justification for wastage and usage of each product in the export items.			
Reply of the firm to the e-mail dated 22.08.2014 issued by the Norms Committee whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

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 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Case No.: 6/16/81- ALC2/2012	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File 3 :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 12.08.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 12.11.2014.			

Case No.: 1/22/81- ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File 4 :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 12.08.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. The firm vide it's reply dated 12.08.14 has confirmed that it is a physical exports project of PPC, Greece. The case stands deferred to 12.11.2014.			

Case No.: 20/22/81- ALC2/2012	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Rejected
HQ File 5 :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	
Decision: NC observed that firm has not replied to D/L dated 12.05.2014. Reminder dated 03.06.2014 and Final reminder 11.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

Case No.: 7/25/81- ALC2/2012	Party Name: GRAVITA INDIA LTD.,	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File 6 :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:12.11.2014
Decision: NC observed that comments of MOEF are still awaited. Hence decided to send a reminder letter to MOEF. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.: 23/25/81- ALC2/2012	Party Name: MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File 7 :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date:12.11.2014
Decision: NC observed that a D/L was issued to firm as per MSME comments vide U.O. No.30(105)/13-MT dated 27/01/2014. The reply of the firm has not been received so far. Hence, NC decided to issue a final reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

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8	Case No.:34/24/81- ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:12.11.2014
Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF to expedite comments. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

9	Case No.:5/5/81- ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00107/AM14/	RLA File :07/24/040/00534/AM13/	Lic.No/Date:0710094882 17.04.2013	Defer Date:12.11.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 12.11.2014.				

10	Case No.:13/5/81- ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:12.11.2014
Decision : NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF to expedite comments. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

11	Case No.:1/9/81- ALC2/2013	Party Name: STEAMLINE INDUSTRIES LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00129/AM14/	RLA File :08/24/040/00069/AM14/	Lic.No/Date:08101215 24 29.05.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. DIPP No. 12/113/2014-TSW/11 dated 24 /09/2014 as under:-				
- Following may be suffixed with the description of export product: " OD 13mm & less , OD 32 mm & less , OD 40 mm & less" - Description and quantity of import item at Sl. No. 1 may be modified as under: "Relevant Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade TP304L/TP 316L Size OD 13.72 mm & above , Size OD 33.4 mm & above , Size OD 42 mm & above " - Quantities of import item at Sl. No. 1 may be allowed as under as claimed by the firm after taking clue from SION C-831:				

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Export item	Quantity	Import item	Quantity
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP304L/TP 316L OD 13 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP304L/ TP 316L OD 13.72 mm & above	1.14 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP304L/TP 316L OD 32 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP304L/ TP 316L OD 33.40 mm & above	1.18 MT
Stainless Steel Seamless Tubes/ Pipes (Cold Finished) Grade TP 304L/TP 316L OD 40 mm & less	1 MT	Relevant Seamless Stainless Steel Tubes/ Pipes (Hot Finished) Grade TP304L/ TP 316L OD 42 mm & above	1.18MT

4. Quantities of import items from Sl. No. 2 to 7 put together may be allowed upto 2 % of FOB value of exports after taking clue from SION C-831.

Firm vide its E-mail dated 06.09.2014 has confirmed that the above AA is obtained only for physical export.

RA may take suitable consequential action accordingly.

Case No.:14/5/81-ALC2/2013	Party Name: JMW INDIA (P) LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File 12 :01/81/050/00116/AM14/	RLA File :05/23/040/00062/AM14/	Lic.No/Date:0510355876 31.05.2013	Defer Date:12.11.2014
Decision: NC observed that CLA Vide Letter No. 05/23/040/62/AM14/ZALC-1 dated 17.04.2014 at Sl. No.1 informed that this AA was issued on repeat basis. However, NC noted that the file no. earmarked for another AA No. 0510347195 dated 22.02.2013. NC therefore decide to issue a letter to CLA seeking clarification on this. The case stands deferred to 12.11.2014.			

Case No.:3/15/81-ALC2/2013	Party Name: BOSCH LIMITED,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
HQ File :01/81/050/00218/AM14/	RLA File :07/24/040/00005/AM14/	Lic.No/Date:0710095743 04.06.2013	
13	Decision: Firm vide its E-mail dated 26.09.2014 has confirmed that the above AA is obtained only for physical export. Accordingly, NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. DIPP No. 12/113/2014-TSW/18 dated 09.07.2014 as under:- 1. Net weight of export product may be specified as 61560 Kgs. 2. Quantity of import item at Sl.No.1 may be allowed as 859 Kgs. as 1.05 Kgs/Kg. content in the export product. 3. Import items at Sl.No.2 & 5 may be allowed as applied for i.e 32400 Nos. each on net to net basis with accountability clause.		

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4. Quantities of import items at Sl.Nos.3 & 4 may be allowed on net to net basis as claimed by the firm.
5. Total quantity of import items from Sl.No.9 to 13 put together may be allowed as 32400 Nos. on net to net basis as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.: 37/3/81- ALC2/2014	Party Name: RADIAL INDIA PRIVATE LIMITED,	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00134/AM15/	RLA File :07/24/040/00541/AM13/	Lic.No/Date:0710095951 17.06.2013	Defer Date:12.11.2014
Decision: NC noted that DIT has issued a deficiency letter to the firm vide letter No.17 (6)/2014-IPHW dated 16.09.2014. Therefore, NC decided to send a reminder to firm to expedite reply.			
14 The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.			

Case No.: 2/3/81- ALC2/2014	Party Name: BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00099/AM15/	RLA File :03/94/040/00225/AM14/	Lic.No/Date:0310741017 10.07.2013	Defer Date:12.11.2014
15 Decision: NC noted that Deficiency letter was issued on 12.8.2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply along with information whether the above AA is obtained for physical exports or deemed exports. The case stands deferred to 12.11.2014.			

Case No.: 9/15/81- ALC2/2013	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Rejected
HQ File :01/81/050/00224/AM14/	RLA File :04/24/040/00072/AM14/	Lic.No/Date:0410147962 15.07.2013	
16 Decision: NC observed that firm has not replied to the final reminder issued on 11.08.2014. Since no reply was received from the firm despite repeated reminders, the Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

17	Case No.: 12/15/81-	Party Name: LEITWIND	Meet No/Date: 9/81-	Status:
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ALC2/2013	SHRIRAM MANUFACTURING LIMITED,	ALC2/2014 30.07.2014	Rejected
HQ File :01/81/050/00227/AM14/	RLA File :04/24/040/00069/AM14/	Lic.No/Date:0410147963 15.07.2013	
Decision: NC observed that firm has not replied to the final reminder issued on 12.08.2014. Since no reply was received from the firm despite repeated reminders, the Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:38/6/81- ALC2/2014	Party Name: PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
18 HQ File :01/81/050/00192/AM15/	RLA File :03/95/040/00835/AM13/	Lic.No/Date:0310741710 16.07.2013	Defer Date:12.11.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA/firm to forward hard copy of the application. RA may also confirm details whether the AA was issued on repeat basis. The case stands deferred to 12.11.2014.			

Case No.:29/15/81- ALC2/2013	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Approved								
HQ File :01/81/050/00244/AM14/	RLA File :07/24/040/00089/AM14/	Lic.No/Date:071009699 0 23.07.2013									
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(89)/2012/TSW(B)/3 dated 26.08.2014 as under:-											
19	<table border="1"> <thead> <tr> <th>Export Product</th><th>Net wt./unit of EP</th><th>Import Items</th><th>Quantity recommended</th></tr> </thead> <tbody> <tr> <td>Stator Housing</td><td>1143 Kg.</td><td>1. HR non alloy MS Plates 2. Paint related material 3. Welding wire</td><td>1.05 kg/kg/content in the EP Within 2% of FOB value of EP 2% of the weight of Steel Plates to welded.</td></tr> </tbody> </table>			Export Product	Net wt./unit of EP	Import Items	Quantity recommended	Stator Housing	1143 Kg.	1. HR non alloy MS Plates 2. Paint related material 3. Welding wire	1.05 kg/kg/content in the EP Within 2% of FOB value of EP 2% of the weight of Steel Plates to welded.
Export Product	Net wt./unit of EP	Import Items	Quantity recommended								
Stator Housing	1143 Kg.	1. HR non alloy MS Plates 2. Paint related material 3. Welding wire	1.05 kg/kg/content in the EP Within 2% of FOB value of EP 2% of the weight of Steel Plates to welded.								
Firm vide its E-mail dated 21.08.2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.											

Case No.:31/15/81- ALC2/2013	Party Name: DIANA METALS	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
20 HQ File :01/81/050/00246/AM14/	RLA File :04/24/040/00076/AM14/	Lic.No/Date:0410148198 23.07.2013	Defer Date:12.11.2014
Decision: NC observed that case is under examination at MSME. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

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21	Case No.: 6/15/81-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00221/AM14/	RLA File :03/94/040/00356/AM14/	Lic.No/Date: 0310743965 02.08.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(89)/2012/TSW(B)/3 dated 26.08.2014 as under:-			
	Export Product	Net wt./set of EP	Import Items	Quantity recommended/set of EP
	Stator core and vent laminations for 250 MW Hydro generator	186446 kg.	i. Electrical Steel Coil (Varnished) ii. Electrical Steel coil (Unvarnished) iii-vii. Spacer Profile viii. Varnish	197403 kg. with 10% wastage. 2650 kg. with 10% wastage Net to net basis 1.05 kg//kg. content in the EP
	Firm vide its E-mail dated 15.07. 2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

22	Case No.: 23/15/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date: 0510361579 02.08.2013	
	Decision: NC observed that comments of MOEF are still awaited. Hence decided to send a reminder letter to MOEF. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

23	Case No.: 41/24/81-ALC2/2013	Party Name: SHREE-JI POWERLINES	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Rejected
	HQ File :01/81/050/00429/AM14/	RLA File :03/95/040/00420/AM14/	Lic.No/Date: 0310746451 22.08.2013	
	Decision: NC observed that firm has not replied to the final reminder issued on 21.08.2014. Since no reply was received from the firm despite repeated reminders, the Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

24	Case No.: 29/3/81-ALC2/2014	Party Name: LEONI CABLE SOLUTIONS (INDIA) PVT.LTD.	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00126/AM15/	RLA File :31/83/040/00080/AM14/	Lic.No/Date: 3110060000 22.08.2013	Defer Date: 12.11.2014
	Decision: NC noted that Deficiency letter was issued on 12.8.2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply along with information whether the above is obtained for physical exports/deemed exports. The case stands deferred to 12.11.2014.			

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:01/81/050/00296/AM14/	:03/95/040/00424/AM14/	27.08.2013	Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 04/06/2014 to the firm. But proper reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Firm vide its E-mail dated 23.07.2014 has confirmed that the above AA is obtained for deemed export. The case stands deferred to 12.11.2014.			

28	Case No.: 52/15/81-ALC2/2013 HQ File :01/81/050/00267/AM14/	Party Name: INDIAN TECHNOMETAL COMPANY LIMITED RLA File :05/23/040/00220/AM14/	Meet No/Date: 9/81-ALC2/2014 30.07.2014 Lic.No/Date: 0510363889 29.08.2013	Status: Deferred Defer Date:12.11.2014
Decision : NC observed that case is under examination at MOS. Reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				

29	Case No.: 58/15/81-ALC2/2013 HQ File :01/81/050/00273/AM14/	Party Name: SALZER ELECTRONICS LTD RLA File :32/24/040/00007/AM14/	Meet No/Date: 9/81-ALC2/2014 30.07.2014 Lic.No/Date: 3210066905 05.09.2013	Status: Deferred Defer Date:12.11.2014
Decision: NC noted that the comments of DHI vide U.O. 3(76)/2013-TSW (B)/2 dated 05.09.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				

30	Case No.: 41/15/81-ALC2/2013 HQ File :01/81/050/00256/AM14/	Party Name: SHARDA MOTOR INDS LTD RLA File :05/24/040/00197/AM14/	Meet No/Date: 9/81-ALC2/2014 30.07.2014 Lic.No/Date: 0510365038 09.09.2013	Status: Deferred Defer Date:12.11.2014
Decision: NC observed that case is under examination at DHI. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

31	Case No.: 40/15/81-ALC2/2013 HQ File :01/81/050/00255/AM14/	Party Name: KEI INDUSTRIES LIMITED RLA File :05/23/040/00213/AM14/	Meet No/Date: 9/81-ALC2/2014 30.07.2014 Lic.No/Date: 0510365517 13.09.2013	Status: Approved
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/13/2014-TSW/31 dated 24.09.2014 as under:				
1. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may be suffixed with the description of export products at Sl.No.1 to 9. 2. Words "Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may be suffixed with the description of export products at Sl.No. 10 to 25 & 45. 3. Words "Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 8.7/15 KV" may be suffixed with the description of export products at Sl.No. 26 & 27. 4. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may				

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- be suffixed with the description of export products at Sl.No. 28 to 36, 40, 42,43, 62 & 63.
5. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 3.6/6 KV" may be suffixed with the description of export products at Sl.No. 37 to 39 & 41.
 6. Words "Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 3.6/6 KV" may be suffixed with the description of export products at Sl.No. 44 & 46.
 7. Words "Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 300V" may be suffixed with the description of export products at Sl.No. 47& 50 to 54.
 8. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 300V" may be suffixed with the description of export products at Sl.No. 48 & 49.
 9. Words "Copper Conductor, Un-armoured, XLPE insulated, EVAC Sheathed 500V" may be suffixed with the description of export products at Sl.No. 55 to 61.
 10. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 33KV" may be suffixed with the description of export product at Sl.No. 64.
 11. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	437	17	293.8	33	1003.4	49	494.1
2	533.8	18	411.3	34	1155.1	50	1153.3
3	849.7	19	317.2	35	1458.9	51	1272.6
4	1085.1	20	415.4	36	1980.3	52	1791.4
5	1568.9	21	609.2	37	2315.6	53	717.3
6	1908.5	22	1196.3	38	3248.9	54	1063.6
7	2483.2	23	2067.5	39	4186.2	55	864.6
8	3504	24	5132.2	40	7018.6	56	1849.4
9	1169.5	25	6065	41	8126.9	57	2509.6
10	188.2	26	7113.1	42	12174.2	58	2101.8
11	246.8	27	9731.3	43	359.4	59	691
12	320	28	444	44	11178.9	60	2022
13	464.3	29	487.1	45	3428.1	61	1331.7
14	676.9	30	513.2	46	8351.4	62	1012.2
15	187.1	31	764.2	47	738.5	63	1268
16	247.3	32	902.6	48	281.3	64	20283.2

12. Quantities of import item at Sl.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 8, 10 to 14, 19 to 27, 30 to 43, 62 & 63 as per Engineering Table 5.
 - b) For Export product mentioned at Sl. No. 9 as 462.3 Kgs./Km taking clue from Engineering Table 5.
 - c) For Export products mentioned at Sl. No. 15 to 18, 28 & 29 as per Engineering Table 4.
 - d) For Export products mentioned at Sl. No. 44 to 61 & 64 as 1.01 Kgs./kg content in the Export products.
13. Total quantity of import item at Sl. No. 2 i.e. XLPE Compound may be allowed as 1.0 Kgs./kg content in the Export products at Sl. No. 1 to 64.
14. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 54 & 62 to 64.
15. Quantity of import item at S.No.4 i.e. Glass Mica Tape(Cable grade) may be allowed as 1.02 kgs/kg content in the Export products at Sl. No. 55 to 61 .
16. Quantity of import item at Sl.No. 5 i.e. Copper Tape/Copper Foil(EC grade) may be

- allowed as 1.01 Kgs/kg content in the Export products at Sl. No. 15 to 42 & 44 to 46 .
17. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 9, 28 to 43, 48, 49 & 62 to 64 as claimed by the firm.
18. Quantity of import item at Sl. No. 7 viz. Wooden drums may be allowed as per packing policy.

Firm vide its E-mail dated 11.07.2014 has confirmed that the above AA is obtained only for physical export.

RA may take suitable consequential action accordingly

32	Case No.:2/24/81-ALC2/2013	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00390/AM14/	RLA File :04/24/040/00126/AM14/	Lic.No/Date:0410149957 17.09.2013	Defer Date:12.11.2014
Decision : NC noted that the comments of DIPP vide U.O. 12/113/2014/TSW/32 dated 24.09.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				

33	Case No.:1/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00216/AM14/	RLA File :03/94/040/00985/AM13/	Lic.No/Date:0310750038 18.09.2013	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 04/06/2014 to the firm. A reminder has also sent to the firm on 12/08/2014. But reply of the firm is still awaited despite reminder. Hence, NC decided to send a final reminder to firm to furnish reply within 15 days time. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

34	Case No.:27/6/81-ALC2/2014	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00181/AM15/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

35	Case No.:15/24/81-ALC2/2013	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00403/AM14/	RLA File :02/24/040/00088/AM14/	Lic.No/Date:0210194651 23.09.2013	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 04/06/2014 to the firm. A reminder has also sent to the firm on 12/08/2014. But reply of the firm is still awaited despite reminder. Hence,				

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NC decided to send a final reminder to firm to furnish reply within 15 days time. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.

36	Case No.:20/24/81-ALC2/2013	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Rejected
	HQ File :01/81/050/00408/AM14/	RLA File :07/24/040/00209/AM14/	Lic.No/Date:0710098546 25.09.2013	Defer Date:12.11.2014
	Decision: NC observed that firm has not replied to D/L dated 09.05.2014. Reminder dated 04.06.2014 and Final reminder 11.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

37	Case No.:63/24/81-ALC2/2013	Party Name: KIRAN UDYOG,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Rejected
	HQ File :01/81/050/00451/AM14/	RLA File :09/24/040/00321/AM14/	Lic.No/Date:0910057813 04.10.2013	
	Decision: NC observed that firm has not replied to D/L dated 15.05.2014. Reminder dated 04.06.2014 and Final reminder 12.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

38	Case No.:37/24/81-ALC2/2013	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00425/AM14/	RLA File :05/24/040/00248/AM14/	Lic.No/Date:0510368270 11.10.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.3(15)/2014/TSW(B) dated 24/07/2014 as under:- Export Product – Rotor Rim for 50MW Hydro GENERATOR – 2 sets (total net weight 73709 kg.) Import Item- Domex 600Pole sheet -114250kg. with 55% wastage after 1/3 rd recovery. Firm vide its E-mail dated 04/08/2014 has confirmed that the above AA is obtained for deemed export. Supplies are made to Power project funded by ADB. RA may take suitable consequential action accordingly.			

39	Case No.:24/24/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date:12.11.2014
	Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to <u>12.11.14</u>			

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Case No.:43/24/81-ALC2/2013	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00431/AM14/	RLA File :03/95/040/00597/AM14/	Lic.No/Date:0310755802 28.10.2013	Defer Date:12.11.2014
Decision : NC noted that the comments of DIPP vide U.O. 12/113/2013-TSW/40 dated 24.09.2014 has been received. Firm vide its E-mail dated 13/08/2014 has informed that (i) supply under this AA is to Petroleum Exploration Project of IOCL. Therefore the committee decided to request the firm to provide a certificate from DG, Hydrocarbon stating that the item covered under the subject authorisation for the IOCL project (ii) It is also decided to forward the copy of Application and reply to EPCG Division for comments that invalidation letter No.0559002411 dated 14.10.2013 was issued for supply of Steel pipes etc. as per condition sheet whereas the IOCL has obtained EPCG authorisation for export of Petroleum products viz. HDPE, LLDPE, PP, ATF etc. EPCG division requested to provide comments. (iii) Further, RA, Mumbai is requested to confirm whether NC can ratify this case in view of RA's Email dated 22.08.2014. The case stands deferred to 12.11.2014.			

Case No.:31/24/81-ALC2/2013	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Rejected
HQ File :01/81/050/00419/AM14/	RLA File :03/95/040/00558/AM14/	Lic.No/Date:0310756365 31.10.2013	
Decision: NC observed that firm has not replied to D/L dated 15.05.2014. Reminder dated 04.06.2014 and Final reminder 12.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:28/24/81-ALC2/2013	Party Name: MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Rejected
HQ File :01/81/050/00416/AM14/	RLA File :03/95/040/00615/AM14/	Lic.No/Date:0310756580 01.11.2013	
Decision: NC observed that firm has not replied to D/L dated 15.05.2014. Reminder dated 04.06.2014 and Final reminder 12.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:59/24/81-ALC2/2013	Party Name: MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Rejected
HQ File :01/81/050/00447/AM14/	RLA File :03/95/040/00616/AM14/	Lic.No/Date:0310756576 01.11.2013	
Decision: NC observed that firm has not replied to D/L dated 04.06.2014. Final reminder was issued on 12.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.			

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

RA may take suitable consequential action accordingly.

44	Case No.:61/24/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00449/AM14/	RLA File :03/95/040/00582/AM14/	Lic.No/Date:0310757014 06.11.2013	Defer Date:12.11.2014
	Decision: NC noted that Deficiency letter was issued on 04/06/2014 to the firm. But proper reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Firm vide its E-mail dated 23.07. 2014 has confirmed that the above AA is obtained for physical export. The case stands deferred to 12.11.2014.			

Case No.:17/3/81- ALC2/2014	Party Name: KALYANI TECHNOFORGE LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00114/AM15/	RLA File :31/83/040/00148/AM14/	Lic.No/Date:3110061030 07.11.2013	Defer Date:12.11.2014

45 **Decision:** NC noted that the application was earlier sent to DIPP who has informed that the case pertains to DHI. Therefore, NC decided to transfer the case to DHI for comments. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.

46	Case No.:45/24/81-ALC2/2013	Party Name: BARTEC INDIA (P) LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00433/AM14/	RLA File :05/23/040/00309/AM14/	Lic.No/Date:0510370995 13.11.2013	Defer Date:12.11.2014
	Decision: NC noted that the comments of DIT vide U.O. W-27/10/2014-IPHW dated 14/08/2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

47	Case No.: 69/24/81- ALC2/2013	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00457/AM14/	RLA File :05/24/040/00291/AM14/	Lic.No/Date:0510371075 14.11.2013	Defer Date:12.11.2014
Decision: NC noted that the reply of the firm has been sent to DHI. Firm has confirmed that the above AA has been obtained for physical exports. The case stands deferred to 12.11.2014.				

48	Case No.:70/24/81- ALC2/2013	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510371077	Defer

:01/81/050/00458/AM14/	:05/24/040/00296/AM14/	14.11.2013	Date:12.11.2014
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Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(44)/2014/TSW(B) dated 23/05/2014 as under:-

"It is observed that firm has claimed 20% wastage on Imported raw material without giving any justification/ calculation. The firm may, therefore, be requested to justify the requirement and furnish information as per Sl. No. 2, 3&11 of SDL."

Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.

Case No.:73/24/81-ALC2/2013	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
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HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:12.11.2014
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Decision: NC decided to send a letter to firm to submit the following information as per written comments of C&PC vide letter No.46011/17/2014-PC-II dated 30.07.2014 as under:-

"Details of separate production of each of the 11 export in the year 2013-14 and corresponding consumption of raw-material for each product, quantity of waste / scrap generated along with the value realized certified by Jurisdictional Excise Authorities."

Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.

Case No.:60/24/81-ALC2/2013	Party Name :MILEEN ENGINEERS	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
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HQ File :01/81/050/00448/AM14/	RLA File :03/95/040/00656/AM14/	Lic.No/Date:0310758104 18.11.2013	Defer Date:12.11.2014
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Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(42)/0310/ME/2014/TSW(B) dated 16/07/2014 as under:-

"It is observed from the reply that the firm is exporting bushing assembly – a transformer component – of different Voltage / Ampere ratings. Desired information as requested earlier however has not been given in the reply. The firm may therefore be requested to furnish information as per Sl. No. 4,5&11 of SDL for each type/ rating of bushing assembly separately."

Firm vide its E-mail dated 02.09. 2014 has confirmed that the above AA is obtained for physical export. The case stands deferred to 12.11.2014.

Case No.:9/24/81-ALC2/2013	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
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HQ File :01/81/050/00397/AM14/	RLA File :11/24/040/00001/AM14/	Lic.No/Date:1110027781 21.11.2013	Defer Date:12.11.2014
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Decision : NC observed that case is under examination at DOT/DIT. NC decided to issue a reminder to DOT/DIT. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.

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 Deputy Secretary, Customs, Excise & Foreign Trade Development Officer
 Deputy Secretary, Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 New Delhi

HQ File :01/81/050/00132/AM15/	RLA File :03/95/040/00548/AM14/	Lic.No/Date:0310759186 26.11.2013	Defer Date:12.11.2014
Decision: NC noted that the comments of DIPP vide U.O. 7/323/2013-TSW/174 dated 19/08/2014 have been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

Case No.:6/24/81-ALC2/2013	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:12.11.2014
Decision: NC observed that case is under examination at DOT. NC decided to issue a reminder to DOT. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:7/24/81-ALC2/2013	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:12.11.2014
Decision : NC observed that case is under examination at DOT. NC decided to issue a reminder to DOT. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:54/24/81-ALC2/2013	Party Name: GRAVITA INDIA LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date:12.11.2014
Decision : NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:24/3/81-ALC2/2014	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
HQ File :01/81/050/00121/AM15/	RLA File :03/95/040/00677/AM14/	Lic.No/Date:0310760256 03.12.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(8)/2014-TW dated 01.08.2014 as under:-			

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Sl. No.	Item of Export	Quantity	Item of Export	Quantity
1	Cold Rolled stainless steel strips of width 60mm to 240mm of Thickness 0.18 mm to 0.20 mm of Grade 316L	320749.95 Kg	Cold Rolled stainless steel Coils of thickness more than 0.2mm of width 500 -1500mm of Grade 316L.	330372.45 Kg

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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

The quantity has been calculated allowing thereby 3% net of wastage towards cold rolling of imported coils followed by slitting to get desired thickness and width.

The firm has informed that the above AA has been obtained for physical export. RA may take suitable consequential action accordingly.

61	Case No.:21/24/81-ALC2/2013	Party Name: DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00409/AM14/	RLA File :10/24/040/00043/AM14/	Lic.No/Date:1010055822 04.12.2013	Defer Date:12.11.2014
Decision: NC noted that the application was earlier sent to DHI who has informed that the case pertains to C&PC. Therefore, NC decided to transfer the case to C&PC for comments. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

62	Case No.:12/24/81-ALC2/2013	Party Name: STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Rejected
	HQ File :01/81/050/00400/AM14/	RLA File :08/24/040/00354/AM14/	Lic.No/Date:0810126918 06.12.2013	
Decision: NC observed that firm has not replied to D/L dated 19.05.2014. Reminder dated 04.06.2014 and Final reminder 12.08.2014. Since no reply was received from firm despite repeated reminders, The Committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

63	Case No.:79/24/81-ALC2/2013	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00467/AM14/	RLA File :34/24/040/00220/AM14/	Lic.No/Date:3410038659 09.12.2013	Defer Date:12.11.2014
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/113/2014/TSW/63 dated 24/09/2014 as under:-				
1. Difference in export and import items in terms of their electrical properties etc. as the description of import and export items are same.				
The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.				

64	Case No.:28/6/81-ALC2/2014	Party Name: ADVANCE CABLE TECHNOLOGIES	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
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New Delhi

	PVT.LTD,		
HQ File :01/81/050/00182/AM15/	RLA File :07/24/040/00283/AM14/	Lic.No/Date:0710100489 12.12.2013	Defer Date:12.11.2014
Decision: NC noted that the comments of DIPP vide U.O. No. 12/89/2014-TSW/87 dated 09.07.2014. Firm vide its E-mail dated 25/09/2014 has confirmed that the above AA is obtained for deemed export. Supplies are to mega power project. However, one place (Annexure-I) in the PAC, it is mentioned as Advance Cables Limited and in another place it is mentioned as Advance Cables Technologies Pvt. Limited. NC decided to ask the firm to clarify. The case stands deferred to 12.11.2014.			

Case No.:10/3/81-ALC2/2014	Party Name: MAHENDRA DISHED ENDS PVT. LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
HQ File :01/81/050/00107/AM15/	RLA File :03/95/040/00740/AM14/	Lic.No/Date:0310761947 16.12.2013	
Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TWS/65 dated 24/09/2014 as under:- 65 1. Words "of relevant grade and thickness" may be added with the description of import items at Sl. No. 1, 2 &3. 2. Quantities of import items at Sl. No. 1, 2 &3 may be allowed as 1.10Kgs/Kg. content in the export products at Sl. No. 1, 2 & 3 respectively taking clue from SION C-1808, as claimed by the firm. Firm vide its E-mail dated 04/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.:27/3/81-ALC2/2014	Party Name :FRICTION METAL FIBRES (INDIA) P.LTD	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00124/AM15/	RLA File :05/23/040/00369/AM14/	Lic.No/Date:0510373564 16.12.2013	Defer Date:12.11.2014
66 Decision : NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:81/24/81-ALC2/2013	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
HQ File :01/81/050/00469/AM14/	RLA File :05/23/040/00354/AM14/	Lic.No/Date:0510374105 19.12.2013	
67 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/67 dated 24/09/2014 (Copy Enclosed) as under:- 1. Words "Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may be suffixed with the description of export product at Sl.No.1.			

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 Directorate General of Foreign Trade
 Ministry of Commerce

2. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 19/33 KV" may be suffixed with the description of export product at Sl.No.2 .
3. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 650/1100 V" may be suffixed with the description of export products at Sl.No. 3 to 20.
4. Words "Copper Conductor, Un-armoured, XLPE insulated, PVC Sheathed 650/1100 V" may be suffixed with the description of export products at Sl.No. 21 to 24.
5. Words "Copper Conductor, Un-armoured, PVC insulated 450/750 V" may be suffixed with the description of export products at Sl.No. 25 to 30 & 34.
6. Words "Copper Conductor, Un-armoured, XLPE insulated 450/750 V" may be suffixed with the description of export product at Sl.No. 31.
7. Words "Copper Conductor, Un-armoured, PVC insulated 600/1000 V" may be suffixed with the description of export products at Sl.No. 32,33, 35 & 43 to 50.
8. Words "Copper Conductor, Un-armoured, XLPE insulated , PVC Sheathed, 600/1000 V" may be suffixed with the description of export products at Sl.No. 36 to 42.
9. Words "Copper Conductor, Armoured, PVC insulated 600/1000 V" may be suffixed with the description of export products at Sl.No. 51 to 58.
10. Words "Aluminium Conductor, Armoured, XLPE insulated ,PVC sheathed 600/1000 V" may be suffixed with the description of export product at Sl.No. 59.
11. Words "Aluminium Conductor, Un-armoured, XLPE insulated ,PVC sheathed 600/1000 V" may be suffixed with the description of export product at Sl.No. 60.
12. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	4928.1	16	1145	31	236.1	46	393.1
2	16676.1	17	1978.7	32	291.4	47	489.7
3	1975.1	18	291.6	33	231.2	48	311.3
4	1293.4	19	322.3	34	306.9	49	384.1
5	1222.3	20	624.2	35	383.7	50	459.8
6	2114.6	21	183.9	36	358.1	51	321.9
7	4857.3	22	296.5	37	598.7	52	421.6
8	5789	23	757.2	38	517.7	53	688.2
9	466.6	24	2589.6	39	883.2	54	695.2
10	526.8	25	96.1	40	731.5	55	1139.6
11	483.7	26	125.5	41	1305.7	56	1774.3
12	545	27	137.7	42	1776.1	57	812.4
13	649.9	28	173.3	43	234.9	58	998.6
14	408.3	29	209.2	44	287.1	59	5665.5
15	678.3	30	182.2	45	341.9	60	3078

13. Quantities of import item at Sl.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export product mentioned at Sl. No. 1 as applied for i.e. 4638.4 Kgs./km taking clue from Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 2, 4 to 14, 20 to 24, 51 to 53, 57 & 58 as per Engineering Table 5.
 - c) For Export product mentioned at Sl. No. 3 as 1155.7 Kgs./Km taking clue from Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 15 & 54 to 56 as per Engineering Table 4.
 - e) For Export products mentioned at Sl. No. 16 & 17 as 462.3 Kgs./Km & 924.66 Kgs./Km, respectively taking clue from Engineering Table 4.
 - f) For Export products mentioned at Sl. No. 18, 19 & 25 to 50 as 1.01 Kgs./kg content in the

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Director General of Customs
Ministry of Commerce
New Delhi

Export products.

14. Total quantity of import item at Sl. No. 2 i.e. XLPE Compound may be restricted as 3902 Kgs. and its quantities may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 1 to 24, 31, 36 to 42, 59 & 60.
15. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 30, 32 to 50, 59 & 60 as 1.05 kgs/kg content in the Export products.
 - b) For Export products mentioned at Sl. No. 51 to 58 as 85.6 Kgs./Km, 109.6 Kgs./Km, 127.9 Kgs./Km, 159.1 Kgs./Km, 227.1 Kgs./Km, 376.4 Kgs./Km, 134.6 Kgs./Km & 150.5 Kgs./Km respectively taking clue from Engineering Tables 4 & 5.
16. Quantity of import item at Sl. No. 4 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 2 to 20 & 51 to 59 as claimed by the firm.

Firm vide its E-mail dated 11/07/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

68	Case No.:19/24/81-ALC2/2013	Party Name: THERMAL SYSTEMS AND ENGINEERING	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00407/AM14/	RLA File :04/24/040/00203/AM14/	Lic.No/Date:0410153488 23.12.2013	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

69	Case No.:18/24/81-ALC2/2013	Party Name: SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164 26.12.2013	Defer Date:12.11.2014
Decision: NC noted that a letter was sent to RA, Kolkata to clarify that the item of export and import item in respect of above the AA is not matching with the application of the firm. RA, therefore again requested to send correct application to this Directorate. The case stands deferred to 12.11.2014.				

70	Case No.:66/24/81-ALC2/2013	Party Name: KOTSONS PVT.LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00454/AM14/	RLA File :06/24/040/00032/AM14/	Lic.No/Date:061003561 9 26.12.2013	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				
7	Case No.:67/24/81-	Party Name: KEI	Meet No/Date:9/81-	Status:

Handwritten signature and date: 14/11/14

UDYOG BHAWAN, NEW DELHI
 Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

1	ALC2/2013	INDUSTRIES LIMITED	ALC2/2014 30.07.2014	Approved
	HQ File :01/81/050/00455/AM14/	RLA File :05/23/040/00381/AM14/	Lic.No/Date:051037451 5 26.12.2013	

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/71 dated 24/09/2014 as under:- (Copy enclosed)

- Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may be suffixed with the description of export product at Sl.No.1.
- Words "Aluminium Conductor, Armoured, XLPE insulated, PVC Sheathed 12.7/22 KV" may be suffixed with the description of export products at Sl.No.2 & 3.
- Words "Copper Conductor, Un-armoured, PVC insulated 0.6/1.0 KV" may be suffixed with the description of export products at Sl.No. 4 to 19.
- Words "Copper Conductor, Un-armoured, PVC insulated 300/500 V" may be suffixed with the description of export products at Sl.No. 20 to 32.
- Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	14196.7	9	91.3	17	196.8	25	461.4
2	2938.8	10	142	18	1098.5	26	552.6
3	2107	11	207.7	19	1431.8	27	877.7
4	99.9	12	280.7	20	93.5	28	1031.8
5	150.4	13	352.6	21	179.4	29	116.2
6	204.2	14	493.3	22	165.8	30	158
7	255.4	15	631.4	23	268.5	31	309
8	354.1	16	125	24	402.4	32	424.3

- Quantities of import item at Sl.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - For Export product mentioned at Sl. No. 1 as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 4 to 6, 8 & 16 to 18 as per Engineering Table 4.
 - For Export products mentioned at Sl. No. 7 & 19 as 109.2 Kgs./Km & 924.56 Kgs./Km, respectively taking clue from Engineering Table 4.
 - For Export products mentioned at Sl. No. 9 to 15 & 20 to 32 as 1.01 Kgs./kg content in the Export products.
- Quantity of import item at Sl. No. 2 i.e. XLPE Compound may be allowed as 1.05 Kgs./l content in the Export products at Sl. No. 1 to 3.
- Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as under:
 - For Export products mentioned at Sl. No. 1 to 3, 7, 9 to 15 & 19 to 32 as 1.05 kgs/l content in the Export products.
 - For Export products mentioned at Sl. No. 5, 6, 8, 16 & 17 as 83.84 Kgs./Km, 109.55 Kgs./Km, 152.39 Kgs./Km, 76.5 Kgs./Km & 98.53 Kgs./Km respectively taking clue from Engineering Table 4.
 - For Export products mentioned at Sl. No. 4 & 18 as applied for i.e. 69.48 Kgs./km & 410.34 Kgs./Km respectively taking clue from Engineering Table 4.
- Quantity of import item at Sl. No. 4 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 3 as claimed by the firm.
- Quantity of import item at Sl. No. 5 i.e. Aluminium Wire Rod (EC Grade) may be allowed as applied for i.e. 853.40 Kgs./km & 314.40 Kgs./Km in the Export products at Sl. No. 2 & 3 respectively.
- Quantity of import item at Sl.No. 6 i.e. Copper Tape/Copper Foil (EC grade) may be

allowed as 1.01 Kgs/kg content in the Export products at Sl. No. 2 & 3 .
Firm vide its E-mail dated 11/07/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

72	Case No.:30/24/81-ALC2/2013	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:12.11.2014
Decision: NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF to expedite comments. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

73	Case No.:65/24/81-ALC2/2013	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00453/AM14/	RLA File :13/24/040/00044/AM14/	Lic.No/Date:1310045579 01.01.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/71 dated 24/09/2014 as under:- - Words "0.6 KV/1.0 KV" may be specified with the description of export products at Sl. No. 1 to 6. - Net weight of export products at Sl. No. 1 to 6 may be specified as 367.03 MT, 206.33 MT, 13.31 MT, 175.62 MT, 19.44 MT & 6.896 MT respectively. - Word "Unarmoured" may be suffixed with the description of export item at Sl. No. 6 - Description of import items at Sl. No. 10 & 12 may be corrected as "PVC Compound" - Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for on net to net basis. - Quantities of import items No. 2 , 4, 6 & 8 viz. XLPE Compound may be allowed as applied for on net to net basis. - Quantities of import items No. 9 & 11 viz. Copper Wire Rod (EC Grade) may be allowed as applied for on net to net basis. - Quantities of import items No. 10 & 12 viz. PVC Compound may be allowed as applied for on net to net basis. Firm vide its E-mail dated 25/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.				

74	Case No.:83/24/81-ALC2/2013	Party Name: WAGO LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00471/AM14/	RLA File :05/24/040/00360/AM14/	Lic.No/Date:0510375074 01.01.2014	Defer Date:12.11.2014
Decision: NC observed that case is under examination at MSME. NC decided to issue a reminder to MSME to expedite comments. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

75	Case No.:38/3/81-ALC2/2014	Party Name: EXCEL POWER SWITCHGEAR	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410153792	Defer

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DR. ANAND K. GHAN DAS
 Foreign Trade Development Officer
 Director General of Foreign Trade
 Ministry of Commerce
 New Delhi

:01/81/050/00135/AM15/	:04/24/040/00216/AM14/	01.01.2014	Date:12.11.2014
Decision: NC noted that the comments of DHI vide U.O. 3(116)/Excl/curk./2014/TSW (B)/ dated 20.08.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

Case No.:22/24/81-ALC2/2013	Party Name: RATNAMANI METALS & TUBES LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
76 HQ File :01/81/050/00410/AM14/	RLA File :08/24/040/00425/AM14/	Lic.No/Date:0810127694 03.01.2014	Defer Date:12.11.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014/TSW/101 dated 09.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

Case No.:78/24/81-ALC2/2013	Party Name: DIGI DRIVES P.LTD	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
HQ File :01/81/050/00466/AM14/	RLA File :05/23/040/00409/AM14/	Lic.No/Date:0510375515 06.01.2014	
77	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(98)/2012/TSW(B) dated 22/05/2014 as under:- "It is observed that the firm is importing components required for the manufacture of "Control Panels AC drives, ACs 800, Multi drive 4HI Reversible Cold Rolling Mill". Since the firm has proposed to import components on net to net basis, the proposal may be considered under GN-4 engineering products". Firm vide its E-mail dated 20/08/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.		

Case No.:87/24/81-ALC2/2013	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
78 HQ File :01/81/050/00475/AM14/	RLA File :05/23/040/00393/AM14/	Lic.No/Date:0510375673 08.01.2014	Defer Date:12.11.2014
Decision: NC noted that the comments of DHI vide U.O. 3(33)/2014/TSW(B)/ dated 18.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

Case No.:68/24/81-ALC2/2013	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
79 HQ File :01/81/050/00456/AM14/	RLA File :05/23/040/00415/AM14/	Lic.No/Date:0510375979 10.01.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/79 dated 24/09/2014 as under:- 1. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 6.35/11 KV" may be suffixed with the description of export product at Sl.No.1.			

2. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 19/33 KV" may be suffixed with the description of export product at Sl.No.2.
3. Words "Copper Conductor, Armoured, XLPE insulated, PVC Sheathed 0.6/1.0 KV" may be suffixed with the description of export product at Sl.No.3.
4. Words "Copper Conductor, Un-armoured, PVC insulated 450/750 V" may be suffixed with the description of export products at Sl.No.4 to 6.
5. Words "Copper Conductor, Armoured, PVC insulated 600/1000 V" may be suffixed with the description of export products at Sl.No.7 to 10.
6. Words "Copper Conductor, Unarmoured, EPR insulated, HDPE Sheathed 3.3 KV" may be suffixed with the description of export product at Sl.No.11.
7. Words "Copper Conductor, Copper Armoured, XLPE insulated, PVC Sheathed 6.6 KV" may be suffixed with the description of export product at Sl.No.12.
8. Words "Copper Conductor, Unarmoured, XLPE insulated, HDPE Sheathed 64/110 KV" may be suffixed with the description of export product at Sl.No.13.
9. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	4515.7	5	29.92	9	971.3	13	16822.4
2	11331.4	6	45.29	10	1744		
3	4471.9	7	414.8	11	4569.5		
4	19.37	8	682.6	12	6927.6		

10. Quantities of import item at S.No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade) may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 7 & 11 as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 8 to 10 as per Engineering Table 4.
 - c) For Export products mentioned at Sl. No. 12 & 13 as 1.01 kgs/kg content in the Export products.
11. Quantity of import item at Sl. No. 2 i.e. XLPE Compound may be allowed as 1.05 Kgs./l content in the Export products at Sl. No. 1 to 3, 12 & 13.
12. Quantity of import item at Sl. No. 3 i.e. PVC Resin may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 3 & 12 as 1.01 kgs/kg content in the Export products.
 - b) For Export products mentioned at Sl. No. 4, 7, 8, 9 & 10 as 3.9 Kgs./Km, 109.6 Kgs./Km, 159.1 Kgs./Km, 227.1 Kgs./Km & 376.4 Kgs./Km respectively taking clue from Engineering Table 4.
 - c) For Export products mentioned at Sl. No. 5 & 6 as applied for i.e. 7.32 Kgs./Km & 8.70 Kgs./Km respectively.
13. Quantity of import item at Sl. No. 4 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 3 & 7 to 10 as claimed by the firm.
14. Quantity of import item at Sl.No.5 i.e. Polyethylene (HDPE) may be allowed as 1.05 Kgs./kg content in the Export products at Sl. No. 11 & 13.
15. Quantity of import item at Sl.No.6 i.e. Relevant lead Alloy may be allowed as 1.01 Kgs./l content in the Export product at Sl. No. 13 as claimed by the firm.
16. Quantity of import item at Sl.No. 7 i.e. Copper Tape/Copper Foil(EC grade) may be allowed as 1.01 Kgs/kg content in the Export products at Sl. No. 12 & 13 .

Firm vide its E-mail dated 11/07/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

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14/11/14
PRADIP KUMAR DAS
Foreign Trade Development Officer
(Joint) Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Case No.:11/3/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00108/AM15/	RLA File :03/94/040/00526/AM14/	Lic.No/Date:0310766733 17.01.2014	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

81	Case No.:74/24/81-ALC2/2013	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00462/AM14/	RLA File :07/24/040/00380/AM14/	Lic.No/Date:0710101868 03.02.2014	Defer Date:12.11.2014
	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

	Case No.:84/24/81-ALC2/2013	Party Name: TATA BP SOLAR INDIA LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
82	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:12.11.2014
Decision: NC observed that case is under examination at MSME. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited The case stands deferred to 12.11.2014.				

83	Case No.:85/24/81-ALC2/2013	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:12.11.2014
	Decision: NC observed that case is under examination at MSME. Firm vide its E-mail dated 08/09/2014 has confirmed that the above AA is obtained only for physical export. The case stands deferred to 12.11.2014.			

	Case No.: 31/3/81- ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date: 9/81- ALC2/2014 30.07.2014	Status: Deferred
84	HQ File :01/81/050/00128/AM15/	RLA File :04/24/040/00249/AM14/	Lic.No/Date:0410155409 20.02.2014	Defer Date:12.11.2014
Decision : NC noted that the comments of DHI vide U.O. 30(68)/2012-ME dated 20.06.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				

	Case No.:29/6/81-ALC2/2014	Party Name: ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
85	HQ File :01/81/050/00183/AM15/	RLA File :07/24/040/00358/AM14/	Lic.No/Date:0710102261 20.02.2014	Defer Date:12.11.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/111 dated 09.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				

	Case No.:6/3/81-ALC2/2014	Party Name: SUZLON ENERGY LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00103/AM15/	RLA File :31/83/040/00227/AM14/	Lic.No/Date:3110062872 03.03.2014	Defer Date:12.11.2014
86	Decision: NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(113)Suz/Wind./2014/TSW(B)/ dated 13.08.2014 as under:- "It is observed that certain essential information has not been furnished along with the application. The firm may therefore be requested to furnish net weight of each set of export product and justification for the quantity of raw material applied for import in terms of Sl. No. 11 of SDL". Firm vide its E-mail dated 13/08/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

	Case No.:7/3/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00104/AM15/	RLA File :02/24/040/00207/AM14/	Lic.No/Date:0210200692 03.03.2014	Defer Date:12.11.2014
87	Decision: NC noted that Deficiency letter was issued on 12/08/2014 to the firm. But reply of the firm is still awaited. Reply of the firm whether it is a case of physical export/ Deemed export is awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 12.11.2014.			

	Case No.:8/3/81-ALC2/2014	Party Name: NEOSTAR STEEL TUBES PVT.LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00105/AM15/	RLA File :04/24/040/00270/AM14/	Lic.No/Date:0410155954 06.03.2014	Defer Date:12.11.2014
88	Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But reply of the firm is still awaited. Reply of the firm whether it is a case of physical export/ Deemed export is awaited. Hence, NC decided to send a reminder to firm to expedite reply. The case stands deferred to 12.11.2014.			

	Case No.:15/3/81-ALC2/2014	Party Name: UM CABLES LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310773187	Defer
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:01/81/050/00112/AM15/	:03/95/040/00972/AM14/	06.03.2014	Date:12.11.2014
Decision : NC observed that case is under examination at DOT. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:22/6/81-ALC2/2014	Party Name: VEER-O-METALS PVT .LTD	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00176/AM15/	RLA File :07/24/040/00438/AM14/	Lic.No/Date:0710102673 06.03.2014	Defer Date:12.11.2014
90 Decision: NC noted that the comments of DIPP vide U.O. 12/113/2014-TSW/90 dated 24.09.2014 has been received. Firm vide its E-mail dated 26/09/2014 has confirmed that the above AA is obtained for deemed Export. NC decided to ask the firm to furnish details of deemed export. The case stands deferred to 12.11.2014.			

Case No.:16/3/81-ALC2/2014	Party Name: BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00113/AM15/	RLA File :31/83/040/00167/AM14/	Lic.No/Date:3110063001 07.03.2014	Defer Date:12.11.2014
91 Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply.Reply of the firm whether it is a case of physical export/ Deemed export is awaited.. The case stands deferred to 12.11.2014.			

Case No.:8/6/81-ALC2/2014	Party Name: HIGHTEMP FURNACES LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
HQ File :01/81/050/00162/AM15/	RLA File :07/24/040/00439/AM14/	Lic.No/Date:0710102846 13.03.2014	
92 Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(32)/2014/TSW(B) dated 10/07/2014 as under:- 1. Import item at Sl. No. 25 is Boiling Water and Resistant Paint and Hardener which may be allowed within 1% of FOB value of relevant export product. 2. Rest of the import items are components and may be allowed on net to net basis as per condition of GN-4 engineering products. Firm vide its E-mail dated 14/08/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.:14/3/81-ALC2/2014	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:12.11.2014
93 Decision: NC observed that case is under examination at DHI. Reply of the firm whether it is a			

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case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.

94	Case No.:9/3/81-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00106/AM15/	RLA File :03/95/040/01013/AM14/	Lic.No/Date:0310774805 18.03.2014	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

95	Case No.:19/3/81-ALC2/2014	Party Name: JAY BHAWANI METAL INDUSTRIES	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00116/AM15/	RLA File :03/94/040/00816/AM14/	Lic.No/Date:0310775181 20.03.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. 12/113/2014-TSW/95 dated 24.09.2014 as under:				
1. Description of export item may be amended as "Copper Flats/Strip" 2. Quantity of import item may be allowed as applied for i.e. 10200 Kgs. as 1.02 Kgs./Kg. content in the export products as per SION C-1185.				
The firm has informed that the above AA is obtained for deemed export and supply is to 100% EOU. RA may take suitable consequential action accordingly.				

96	Case No.:20/3/81-ALC2/2014	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00117/AM15/	RLA File :03/94/040/01116/AM14/	Lic.No/Date:0310775177 20.03.2014	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014..				

97	Case No.:13/3/81-ALC2/2014	Party Name: METALOID ARCHITECTURAL PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00110/AM15/	RLA File :04/24/040/00295/AM14/	Lic.No/Date:0410156493 24.03.2014	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.				

98	Case No.:34/3/81-ALC2/2014	Party Name: MAK CONTROLS AND	Meet No/Date:9/81-ALC2/2014	Status: Deferred
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By 14/11

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JOHAN DAS
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce and Industry
New Delhi

	SYSTEMS PVT LTD.	30.07.2014	
HQ File :01/81/050/00131/AM15/	RLA File :32/21/040/00217/AM14/	Lic.No/Date:3210074543 27.03.2014	Defer Date:12.11.2014
Decision: NC noted that the firm has surrendered the AA to RA, Coimbatore. Hence, NC decided to confirm it from the RA, Coimbatore. The case stands deferred to 12.11.2014.			

Case No.:4/3/81-ALC2/2014	Party Name: SUZLON ENERGY LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00101/AM15/	RLA File :31/83/040/00240/AM14/	Lic.No/Date:3110063310 28.03.2014	Defer Date:12.11.2014
99	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(93)/Gen./Suz.Eng./2014/TSW(B)/ dated 18.07.2014 as under:- "It is observed that certain essential information has not been furnished along with the application. The firm may therefore be advised to furnish following information. 1. Information as per Sl. No. 4, 5 & 11 of SDL 2. Plate cutting drawing with dimensions etc. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.		

	Case No.:12/3/81-ALC2/2014	Party Name: BEKAERT INDUSTRIES PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
100	HQ File :01/81/050/00109/AM15/	RLA File :31/83/040/00241/AM14/	Lic.No/Date:3110063315 28.03.2014	Defer Date:12.11.2014
	Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

	Case No.: 5/3/81- ALC2/2014	Party Name: DEUTSCHLAND TRANSFORMERS PVT. LTD	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00102/AM15/	RLA File :04/24/040/00307/AM14/	Lic.No/Date:0410156834 03.04.2014	
101	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(68)/2014/TSW(B)/ dated 10/06/2014 as under:- “It is observed that the firm has proposed to import HV Coils and LV Coils as components for the manufacture of 3 phase dry type transformer. Since the proposal involves import of components, norm committee may consider the proposal under GN-4for engineering products”. Firm vide its E-mail dated 03/09/2014 has confirmed that the above AA is obtained only for physical export. Supply is to a SEZ unit. RA may take suitable consequential action accordingly.			

102	Case No.:9/6/81-ALC2/2014	Party Name: SHERA ENERGY PVT.LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:1310046636	Defer

:01/81/050/00163/AM15/	:13/24/040/00060/AM14/	03.04.2014	Date:12.11.2014
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Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(115)/2014-ME dated 10/09/2014 as under:-

1. Detailed calculation as to how the quantity of raw material for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
2. Weight and size of each export product.
3. Size and specification including grade, composition, range, thickness etc of the items proposed for import.

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.

103	Case No.: 10/6/81- ALC2/2014	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00164/AM15/	RLA File :13/24/040/00059/AM14/	Lic.No/Date:1310046635 03.04.2014	Defer Date:12.11.2014
	Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

104	Case No.: 24/6/81- ALC2/2014	Party Name: RAJGURU ENTERPRISES PVT. LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00178/AM15/	RLA File :03/95/040/00024/AM15/	Lic.No/Date:0310777597 08.04.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/135 dated 09/07/2014 as under:- 1. Words "containing 70000Kgs. of Magnetic/Non Magnetic Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant grade & thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 76000Kgs. as 1.086 Kgs./Kg. content in the export product as claimed by the firm. Firm vide its E-mail dated 20/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

105	Case No.: 7/6/81- ALC2/2014	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Approved
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H. M. DAS
Joint Secretary
Foreign Trade Development
Ministry of Commerce
Government of India
New Delhi

HQ File :01/81/050/00161/AM15/	RLA File :07/24/040/00437/AM14/	Lic.No/Date:0710103613 11.04.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3/89/MPP/2014/TSW(B) dated 14/07/2014 as under:- "After taking cue from SION C-1860 & SION C-274, the proposal is recommended as under:- 1. Import item no. 1&2 that is HR non alloy Steel Sheets/Coils and CRCA non alloy Steel/Coils may be allowed as 1.05 kg/kg content in the export product. 2. Import item no.3 (relevant Paint related material) may be allowed within 4% of FOB value of export product. 3.Import item no. 4(Welding wire) may be allowed within 2% of the weight of the Steel Sheets to be welded. 4.Import item no.5 (Steel Grits) may be allowed as 8kg/MT of export product as this item can be reused for the surface finishing. Firm vide its E-mail dated 26/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

106	Case No.:20/6/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date:12.11.2014
	Decision : NC observed that case is under examination at MOEF. NC decided to issue a reminder to MOEF to expedite comments. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

107	Case No.:1/6/81-ALC2/2014	Party Name: JINDAL (INDIA) LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00155/AM15/	RLA File :02/24/040/00206/AM14/	Lic.No/Date:0210202770 25.04.2014	Defer Date:12.11.2014
	Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW/139 dated 09.07.2014 has been received. The firm has informed vide their E-mail dated 17.07.2014 that the above AA is obtained for deemed export, supply of goods to ONGC petroleum operations. Therefore, in order to avail of central excise exemption vide Sl. No. 336 of the notification No. 12/2012-CE, dated 17.03.2012, the domestic supplier shall be required to fulfil condition No. 41 which include production of a certificate from a duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said supplies are required for petroleum operations". Under Para 8.3 of FTP, TED exemption is one of the deemed export benefits for these supplies. Second benefit is Advance Authorisation. Accordingly The Committee decided to send the above explanation to the firm and ask the firm to furnish the aforesaid certificate from, a duly authorized officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India. The case stands deferred to 12.11.2014.			

108	Case No.:1/3/81-ALC2/2014	Party Name: SANDVIK ASIA LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Approved
	HQ File :01/81/050/00098/AM15/	RLA File :08/24/040/00003/AM15/	Lic.No/Date:0810130904 28.04.2014	

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Ministry of Commerce
New Delhi

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/108 dated 24/09/2014 as under:-

After taking clue from SION C-794,

1. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 60 MT as 1.50 Kgs./Kg. content in the export products.
2. Quantities of import items from Sl. No. 2 to 5 put together may be allowed as applied for being less than 2.5 % of FOB value of exports.

Firm vide its E-mail dated 25/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

109	Case No.: 32/6/81-ALC2/2014	Party Name: REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00186/AM15/	RLA File :04/24/040/00010/AM15/	Lic.No/Date:0410157506 30.04.2014	Defer Date:12.11.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(98)/WT/R. Power./2014/TSW(B) dated 07/08/2014 as under:- "It is observed that the firm has been issued subject authorization for import of various raw materials and components required for the manufacture different components of Wind Energy Converters. In this connection the firm may be requested to furnish brief technical write-up of import item no. 82(1.5 MW supporting structure) and import item no. 85(carriage) and their use in the manufacture of export product. Apart from this the firm may also applied for as per Sl. No. 11 of SDL for each Wind Energy Converter component separately. The case stands deferred to 12.11.2014.			

110	Case No.: 5/6/81-ALC2/2014	Party Name: ALSTONE INTERNATIONAL	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00159/AM15/	RLA File :05/23/040/00021/AM15/	Lic.No/Date:0510385548 02.05.2014	Defer Date:12.11.2014
	Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

111	Case No.: 14/6/81-ALC2/2014	Party Name: ELKAY TELELINKS LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
	HQ File :01/81/050/00168/AM15/	RLA File :05/23/040/00311/AM12/	Lic.No/Date:0510385709 05.05.2014	Defer Date:12.11.2014
	Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

112	Case No.: 15/6/81-ALC2/2014	Party Name: ELKAY TELELINKS LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
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HQ File :01/81/050/00169/AM15/	RLA File :05/23/040/00445/AM13/	Lic.No/Date:0510385708 05.05.2014	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:2/6/81- ALC2/2014	Party Name: C & S ELECTRIC LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
113 HQ File :01/81/050/00156/AM15/	RLA File :05/23/040/00038/AM15/	Lic.No/Date:0510385804 06.05.2014	Defer Date:12.11.2014
Decision : NC noted that the comments of DHI vide U.O. 3(67)/2013/TSW(B) dated 14.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.			

Case No.:3/6/81- ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
114 HQ File :01/81/050/00157/AM15/	RLA File :05/23/040/00005/AM15/	Lic.No/Date:0510386027 08.05.2014	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:4/6/81- ALC2/2014	Party Name: AVON TUBETECH PVT. LTD.	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
115 HQ File :01/81/050/00158/AM15/	RLA File :05/23/040/00051/AM15/	Lic.No/Date:0510386029 08.05.2014	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:16/6/81- ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
116 HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date:12.11.2014
Decision : NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

117 Case No.:33/6/81- ALC2/2014	Party Name: REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
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ALC2/2014	HEAVY ELECTRICALS LIMITED	ALC2/2014 30.07.2014	Approved
HQ File :01/81/050/00177/AM15/	RLA File :11/24/040/00011/AM14/	Lic.No/Date:1110027996 19.05.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3/(63)/2014/TSW(B) dated 22/07/2014 as under:-			
Export Product	Net wt./unit of EP	Import Items	Quantity recommended/unit of EP
16 MW Hydro Generator	275 MT	1. CRNGO Steel Coil 2. Half hard Copper 3-6. PVF film, polyester fleece, PP tape & Paint 7. Gas filled dial type thermometer	82.79 MT including 20% wastage 4.42 MT including 1% wastage As applied by the firm. Net to net basis.
Firm vide its E-mail dated 26/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.			

Case No.:18/6/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00172/AM15/	RLA File :05/23/040/00070/AM15/	Lic.No/Date:0510386989 21.05.2014	Defer Date:12.11.2014
Decision: NC noted that Deficiency letter was issued on 13/08/2014 to the firm. But, reply of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

Case No.:26/6/81-ALC2/2014	Party Name: NECCON POWER & INFRA LIMITED.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Withdrawn
HQ File :01/81/050/00180/AM15/	RLA File :14/24/040/00001/AM14/	Lic.No/Date:1410000568 21.05.2014	
Decision: NC noted that the above AA has already been ratified in Meeting No.6/81 dated 17.06.2014. The case is, therefore, withdrawn.			

Case No.:36/6/81-ALC2/2014	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:9/81-ALC2/2014 30.07.2014	Status: Deferred
HQ File :01/81/050/00190/AM15/	RLA File :31/83/040/00031/AM15/	Lic.No/Date:3110064045 22.05.2014	Defer Date:12.11.2014
Decision: NC observed that case is under examination at MOS. Reply of the firm whether it is a case of physical export/ Deemed export is also awaited. The case stands deferred to 12.11.2014.			

126 Case No.:37/6/81-	Party Name:VIKARSH	Meet No/Date:9/81-	Status:
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	ALC2/2014	STAMPINGS INDIA PVT. LTD.	ALC2/2014 30.07.2014	Deferred
	HQ File :01/81/050/00191/AM15/	RLA File :31/83/040/00026/AM15/	Lic.No/Date:3110064046 22.05.2014	Defer Date:12.11.2014
Decision : NC observed that case is under examination at MOS. Firm vide its E-mail dated 18/09/2014 has confirmed that the above AA is obtained for Deemed Export. Supply is against invalidation letter. The case stands deferred to 12.11.2014.				

	Case No.:1/9/81- ALC2/2014	Party Name: METAL CLOSURES PRIVATE LIMITED,	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
127	HQ File :01/81/050/00255/AM15/	RLA File :07/24/040/00060/AM15/	Lic.No/Date:0710104372 22.05.2014	Defer Date:12.11.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/89/2014-TSW /154 dated 09.07.2014 has been received. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.				

	Case No.:31/6/81- ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Closed
128	HQ File :01/81/050/00185/AM15/	RLA File :07/24/040/00085/AM15/	Lic.No/Date:0710104975 11.06.2014	
Decision: NC noted that RA, Bangalore vide their letter No. 07/24/076/00085/AM15 dated 04.09.2014 has informed that the above AA has been issued on repeat basis as per decision by ALC M. No. 8/81dated 02.07.2013 in accordance with Para 4.7.1 of H.B.P (Vol. I). Accordingly, NC decided to close the case.				

	Case No.:2/9/81- ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
129	HQ File :01/81/050/00256/AM15/	RLA File :07/24/040/00151/AM15/	Lic.No/Date:0710105992 22.07.2014	Defer Date:12.11.2014
Decision : NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA/firm to forward hard copy of the application. RA may also confirm details whether the AA was issued on repeat basis. The case stands deferred to 12.11.2014.				

	Case No.:3/9/81- ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/81- ALC2/2014 30.07.2014	Status: Deferred
130	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:12.11.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA/firm to forward hard copy of the application. RA may also confirm details whether the AA was issued on repeat basis. The case stands deferred to 12.11.2014.				

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14/11/14
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Government of India

Offline Agenda M. No. 09/81 dated 30.07.2014

Sl. No. 84

Case No. AR- 19	M/s. Tema India Limited
Meeting No. 09/81	F. No. 01/81/50/466/AM-05/DES-II
Dated:- 30.07.2014	Request for modification of Norms in respect of Advance License No. 0310288604 dated 27.08.2004.

Decision: NC noted that the comments of DIPP vide U.O. No12/89/2014-TSW/19-A/R dated 09.07.2014 has been received. However, NC noted that RA, Mumbai vide its letter F.No.03/95/040/1255/AM05/No Norms II/853 Dated 22.09.2014 has informed that the firm has been put under Denied Entry List (DEL) and Black Listed as per the decision of RSCQC Meeting held on 17.10.2013 as the firm has not paid an amount of US\$ 719710/- against goods imported by them from SATCO of Korea. NC, therefore, decided to issue a letter to firm with a copy to RA, Mumbai to sort out the matter with foreign party and get their name removed from Black List by RA, Mumbai. The case will be again placed before NC after receipt of confirmation from RA, Mumbai that the firm is clear from default.

Sl. No. 85

Case No. AR-	M/s. Lloyd Insulations (India) Limited
Meeting No. 09/81	F. No. 01/81/50/36/AM-10/DES-II
Dated:- 30.07.2014	Request for fixation of Norms in respect of Advance License No. 0510241176 dated 12.05.2009.

Decision: NC decided that the case will be discussed in next Meeting. However, reply of the firm whether it is a case of physical export/ Deemed export is awaited. The case stands deferred to 12.11.2014.

Sl. No. 86

Case No. AR-	M/s. Oetiker India Private Limited.,
Meeting No. 09/81	F. No. 01/81/50/335/AM14/DES-II
Dated:- 30.07.2014	Request for fixation of Norms in respect of Advance License No. 0310752657 dated 08.10.2013.

Decision: NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No12/113/2014-TSW/03-A/R dated 24.09.2014 as under:

1. Words "less than 50 mm" given in the description of export products at Sl. No. 4, 5 & 6 may be replaced with words " upto 10 mm" .
2. Import items at Sl. No. 1 to 6 shall be of relevant grade as contained in the export products.
3. Quantity of import item at Sl. No. 1 may be allowed as 22735 Kgs. as 1.072 Kgs./Kg. in the export product at Sl. No. 1 after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 14129 Kgs. as 1.072 Kgs./Kg. in the export product at Sl. No. 2 after taking 1/3rd recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 20397 Kgs. as 1.074 Kgs./Kg. in the export product at Sl. No. 3 after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 31796 Kgs. as 1.034 Kgs./Kg. in the export product at Sl. No. 4 after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 8484 Kgs. as 1.0283 Kgs./Kg. in the export product at Sl. No. 5 after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 6 may be allowed as 4638 Kgs. as 1.03 Kgs./Kg. in the export product at Sl. No. 6 after taking 1/3rd recovery from scrap.

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14/11/14
HARADHAN DAS
Joint Secretary (Export Development)
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

Firm vide its E-mail dated 29/09/2014 has confirmed that the above AA is obtained only for physical export. Firm has also confirmed that there is no query pending by any other agency neither this case is adjudicated/appeal pending against this case.

RA may take suitable consequential action accordingly.

Sl. No. 87

Case No. AR- 15	M/s. Kalyani Technoforge Limited.,
Meeting No. 09/81	F. No. 01/81/50/399/AM13/DES-II
Dated:- 30.07.2014	Request for fixation of Norms in respect of Advance License No. 3110056380 dated 05.12.2012.

Decision: NC noted that the case was earlier sent to DIPP for comments on 26.9.2014. However, NC decided in the meeting to forward the case to DHI for comments as the case pertains to them. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.

Sl. No. 88

Case No. AR- 16	M/s. Theeta Electronics Private Limited.,
Meeting No. 09/81	F. No. 01/81/50/1015/AM07/DES-II
Dated:- 30.07.2014	Request for fixation of Norms in respect of Advance License No. 0510200804 dated 12.03.2007.

Decision: NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/113/2014-TSW/16-A/R dated 24.09.2014 as under:-

1. Information in respect of items at Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantities of export items in Nos. also in addition to their weights.
3. Reason for import of 8 mm dia. S.S. tubes (import item at Sl. No. 3 & 6) as against 6.8 mm dia S.S. tubes contained in export items (Sl. No 1 & 2).

The Committee also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.

Sl. No. 89

Case No. AR-	M/s. Kalyani Technoforge Limited
Meeting No. 09/81	F. No. 01/81/50/344/AM14/DES-II
Dated:- 30.07.2014	Request for fixation of Norms in respect of Advance License No. 3110060740 dated 18.10.2013.

Decision: NC noted that the case was earlier sent to DIPP for comments on 26.9.2014. However, NC decided in the meeting to forward the case to DHI for comments as the case pertains to them. NC also decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme

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(iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 12.11.2014.

Sl. No. 90

Case No. AR- 18	M/s. Hindalco Industries Limited.,
Meeting No. 09/81	F. No. 01/81/50/347/AM13/DES-II
Dated:- 30.07.2014	Request for fixation of Norms in respect of Advance License No. 0210182610 dated 27.09.2012.

Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(263)/2011-ME dated 24.09.2014 as under:-

1. "Thickness 0.2mm to 3.5mm" may be suffixed with the description of Export product.
2. "Thickness 3.6mm to 6mm" may be suffixed with the description of Import item.
3. Quantity of import may be allowed, as applied, inclusive of 1% wastage.

Firm vide its E-mail dated 25/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Sl. No. 91

Case No. AR- 19	M/s. Modine Thermal Systems Private Limited.,
Meeting No. 09/81	F. No. 01/81/50/317/AM13/DES-II
Dated:- 30.07.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0410150483 dated 03.10.2013.

Decision: NC observed that case was forwarded to DIPP for comments on 10.09.2014. The case stands deferred to 12.11.2014.

Sl. No. 92

Case No. AR-	M/s. Videocon Industries Limited.,
Meeting No. 09/81	F. No. 01/81/50/325/AM09/DES-II
Dated:- 30.07.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0310481936 dated 08.08.2008.

Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No17 (14)/2009-IPHW dated 22.10.2010 as under:-

1. Import of item at Sl. No. 1, 2, 6, 7, 8, 9 : Net to net basis accountability clause.
2. Import of item at Sl. No. 5 : As applied for, with accountability clause.
3. Import of item at Sl. No. 3, 4 : May be permitted as per policy.

Firm vide its E-mail dated 22/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Sl. No. 93

Case No. AR-	M/s. Videocon Industries Limited.,
Meeting No. 09/81	F. No. 01/81/50/326/AM09/DES-II
Dated:- 30.07.2014	Request for amendment in adhoc Norms in respect of Advance License No. 0310481947 dated 08.08.2008.

Decision: NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No17(22)/2009-IPHW dated 22.10.2010 as under:-

1. Import of item at Sl. No. 1,2,6-12 : Net to net basis accountability clause.

2. Import of item at Sl. No. 5 : As applied for by the party with accountability clause.
3. Import of item at Sl. No .3,4 : May be permitted as per policy.

Firm vide its E-mail dated 22/09/2014 has confirmed that the above AA is obtained only for physical export. RA may take suitable consequential action accordingly.

Date:01.10.2014
Place:New Delhi

Haradhan Das
Foreign Trade Development Officer

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STAMP OF HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi, India